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Title: Need to enact a law in Parliament to set up an institution at the state level and for monitoring proper allocation and utilisation of Social Component Plan and Tribal Sub Plan funds.

DR. MANDA JAGANNATH (NAGARKURNOOL): The Analysis of Union Budget using statements 21 and 21A and the Detailed Demands for Grants (DDGs) reveal several gaps in the implementation fo SCP and TSP guidelines.

According to those analysis in the Eleventh Plan period 2007-12, Rs. 65, 189.34 cr and Rs. 44,479.11 cr. has been derived to Scheduled Castes and Scheduled Tribes respectively. The total plan budget for the XIth Five Year Plan-(Minus transfer to States and Union Territories) was Rs. 12, 19, 023 crore. Of this, 16.2 per cent or Rs. 197481.7 crore was due as per SCP guidelines but allocation for only Rs. 13,22,922 crore was made. Similarly, Rs. 99,959.89 crore was due for TSP but allocation was Rs. 55,480.78 crore only. These analysis clearly indicate that consistently allocations under SCP and TSP were far short of the policy decision of SCP and TSP.

Reports of XIth Five Year Plan Planning Commission Approach Paper on Empowerment of Scheduled Castes, 2007 and 2011 and also various reports of Standing Committee on Social Justice and Empowerment and other Studies show that the funds under SCP and TSP apart from shortfall of allocations, the allocated funds are also either underutilized or diverted to some other schemes depriving SCs and STs of their due share of funds and development as there is no proper institutional mechanism for planning, monitoring and evaluation of these funds which had resulted in poor implementation of the schemes.

I request the Government of India that a law be enacted in Parliament for well-designed and dedicated Institutional set up at the State level, for proper allocation of SCP and TSP funds by the Deparments as per the SCP and TSP guidelines and taking into consideration the development needs of SCs and STs with provision to stringent action against the erring States like non-clearnace of Annual State Plan by Planning Commission unless the State Governments and UTs implement SCP and TSP in letter and spirit.